CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 503 of 1998.

Wednesday this the 1st day of April 1998.

COR AM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

M.A. Karunakaran, S/o Amandan, Aged 56 years, Assistant Postmaster, Thodupuzha, residing at Moolakkat House, Thodupuzha. (By Advocate Shri M.R. Rajendran Nair)

. Applicant

Vs.

- The Superintendent of Post Offices, Idukki Division, Thodupuzha.
- 2. The Director of Postal Services, Central Region, Kochi.
- Union of India, represented by Secretary, Ministry of Communications, Department of Posts, New Delhi.

. Respondents

(By Advocate Shri Mathews J. Nedumpare, ACGSC)

The application having been heard on 1st April, 1998, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN. VICE CHAIRMAN

The applicant is a Postmaster, working in Thodupuzha
Post Office.

2. The Original Application is directed against the order issued by first respondent imposing on the applicant a penalty of withholding of promotion for a period of two years or till the date of superannuation of the applicant whichever is earlier. Aggrieved by this, the applicant has preferred an appeal to second respondent on 5.2.98. Since the applicant has less than two years to reach in the age of superannuation and finding that his juniors are being considered for promotion the applicant hasfiled this application seeking to quash the impugned order Annexure A-1.

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- Additional Standing Counsel appearing for the respondents be states that, it would/more appropriate if the appeal is considered and disposed of by the Appellate Authority before the matter is reviewed by this Tribunal, and that the application may be disposed of with a direction to the second respondent, to consider and dispose of the appeal within a reasonable time stipulated by the Tribunal. The learned counsel for the applicant also agreed that the application can be disposed of accordingly.
- 4. In the light of what is stated above, the application is disposed of with a direction to the respondents to consider the appeal made by the applicant on 5.2.98 against the impugned order of panalty in accordance with law and to give the applicant a reasoned order within a period of six weeks from the date of communication of this order. No costs.

Dated, Ist April, 1998.

S.K. GHOSAL

ADMINISTRATIVE MEMBER

A.V. HARIDASAN

VICE CHAIRMAN

LIST OF ANNEXURE

Annexure A-1: Memo No. F6-1/96-97 dated 2-1-98 issued by the 1st respondent.

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